

(2023) 06 SEBI CK 0069

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 659 Of 2023, Appeal No. 511 Of 2023

Nishant Jain

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-06-2023

Acts Referred:

Citation : (2023) 06 SEBI CK 0069

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Dr. S. K. Jain, Vyom Shah, Pritish Chatterjee, Daksha Kasekar, Mansukhlal Hiralal

Judgement

1. Connect with Appeal No. 387 of 2023. Two weeks' time is allowed to the respondent to file reply. Two weeks thereafter to the appellant to file rejoinder.
2. The matter would be listed for admission and for final disposal on August 07, 2023.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.